

**IN THE INCOME TAX APPELLATE TRIBUNAL
“A” BENCH : BANGALORE**

**BEFORE SHRI GEORGE GEORGE K, VICE PRESIDENT AND
MS. PADMAVATHY S, ACCOUNTANT MEMBER**

ITA No.924/Bang/2024
Assessment Year : 2015-16

Shri. Duddu Nomeswar, No.2/2, 3 rd Floor,Church Street, Madhava Rao Circle, Basavanagudi, Bangalore – 560 004. PAN : ACVPN 0609 H	Vs.	ITO, Ward – 5(2)(3), Bangalore.
APPELLANT		RESPONDENT

Assessee by	:	Shri. Deepesh Wagle, CA
Revenue by	:	Ms. Neha Sahay, JCIT(DR)(ITAT), Bangalore.

Date of hearing	:	29.10.2024
Date of Pronouncement	:	29.10.2024

ORDER

Per George George K, Vice President:

This appeal at the instance of the assessee is directed against the Order of CIT(A) dated 29.03.2024, passed under section 250 of the Income Tax Act, 1961 (hereinafter called ‘the Act’). The relevant Assessment Year is 2015-16.

2. Assessee has filed a letter dated 28.10.2024 in which it is stated that the assessee has filed Form 1 for settling the issue raised in this appeal under the Direct Tax Vivad Se Vishwas Scheme, 2024. The learned AR submitted that in light of assessee opting to settling the matter under Vivad Se Vishwas Scheme, 2024, appeal may be dismissed as withdrawn with liberty to reinstate the appeal in the

event the assessee's application under Vivad Se Vishwas Scheme, 2024, is not accepted by the Revenue.

3. In light of the above letter, we dismiss the appeal of the assessee with a liberty to file a petition to reinstate the same if the assessee's application under Vivad Se Vishwas Scheme, 2024, is not accepted by the Revenue.

4. In the result, appeal of the assessee is dismissed as withdrawn.

Pronounced in the open court on the date mentioned on the caption page.

Sd/-

**(PADMAVATHY S)
Accountant Member**

Sd/-

**(GEORGE GEORGE K)
Vice President**

Bangalore.

Dated: 29.10.2024.

/NS/*

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| 1. Appellants | 2. Respondent |
| 3. DRP | 4. CIT |
| 5. CIT(A) | 6. DR, ITAT, Bangalore. |
| 7. Guard file | |

By order

Assistant Registrar,
ITAT, Bangalore.